brought about in the functioning of the C.G.H.S. in the wake of increase in the subscription;

(c) if so, the specific improvements made; and

(d) if not, the reasons therefor and steps taken to ensure adequate supply of all medicines etc. in its dispensaries?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI): (a) The subscription rates of CGHS were last increased in 1994.

(b) to (d) The improvement in the functioning of the CGHS is not directly related to increase in the subscription. It is a continuous and ongoing process.

Improvements recently introduced include opening of new dispensaries at Trivandrum and Guwahati, Upgradation of laboratories with the latest equipment, supply of medicines through local chemists, simplification of procedure for referral to private recognized hospitals, increase in the reimbursement rates of major appliances like packmakers, issue of whole life CGHS cards to pensioners on payment of 10 years' subscription, recognition of private hospitals/diagnostic centres to supplement the CGHS's own facilities etc.

वर्ष 1995-96 में इंडियन बैंक को हुआ घाटा

3502. **श्री राम जेठमलानी:** क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि सरकारी क्षेत्र के बैंक इंडियन बैंक को वर्ष 1995-96 में 1,336 करोड़ रुपये का घाटा हुआ है;

(ख) यदि नहीं, तो घाटे की वास्तविक राशि क्या है;

(ग) क्या सरकार ने बैंक द्वारा इतने बड़े घाटे के कारणों का पता लगाने के लिये कोई जांच करायी है;

(घ) यदि हां, तो इसके क्या कारण है और क्या बैंक ने रिज़र्व बैंक द्वारा बैंक के कार्यकरण पर निगरानी रखने और उसका निरीक्षण करने संबंधी दिये गये मार्गनिर्देशों का अनुपालन किया था; और

(ङ) यदि हां, तो जिन अधिकारियों को निगरानी और निरीक्षण का कार्य सौंपा गया है, उनके नाम क्या है?

वित्त मंत्री तथा कम्पनी कार्य मंत्री (श्री पी॰ चिदम्बरम्): (क) और (ख) इंडियन बैंक ने 1995-96 में 1336.40 करोड़ रुपए के घाटे की सूचना दी है।

(ग) से (ङ) 1995-96 के दौरान इंडियन बैंक को घाटा मुख्यतः पिछले वर्षों के दौरान प्रावधान संबंधी मानदंडों के बारे में भारतीय रिज़र्व बैंक के मार्गनिर्देशों का पालन न करने के कारण हुआ है। पिछले वर्षों में अल्प प्रावधान के कारण 1995-96 के दौरान हुए ऋण घाटों के लिए बैंक ने आय की पहचान और अग्रिमों के परिसम्पत्ति वर्गीकरण पर आधारित प्रावधान बनाए हैं। प्रथम दृष्टया, भारतीय रिज़र्व बैंक ने वर्ष 1994-95 के लिए इंडियन बैंक के खातों को पूर्णतया ठीक नहीं माना था। तथापि, क्योंकि तुलन-पत्र एक बार प्रकाशित कर देने के पश्चात उसको फिर से तैयार करने के लिए किसी व्यवस्था के न होने के कारण, भारतीय रिजर्व बैंक ने वर्ष 1994-95 के लिए पत्र को अनुमोदित कर दिया था और बैंक से कहा था कि वह 1995-96 के दौरान अतिरिक्त प्रावधान करे। बैंक की कार्य-पद्धति में सुधार लाने की दृष्टि से, आंतरिक नियंत्रण विशेषतया, ऋण और निधि प्रबंधन में सुधार लाने के लिए अनेक कदम उठाए गए हैं। विभिन्न क्षेत्रों में बैंक की कार्यपद्धति की निगरानी हेतु एक शीर्ष प्रबंधन समिति, राजकोषीय प्रबंधन के लिए एक निधि एवं निवेश समिति और अनिष्पादित परिसम्पत्तियों की वसूली पर ध्यान केन्द्रित करने के लिए एक विशेष वसूली प्रबंधन समिति गठित की गई है। बैंक ने निवेश और ऋण दर निर्धारण एजेंसी (आई॰ सी॰ आर॰ ए॰) को नैदानिक अध्ययन करने और पुनर्गठन के लिए कार्य नीति सुझाने का कार्य भी सौंपा है। सतर्कता विभाग का प्रमुख मुख्य सतर्कता अधिकारी (सी॰ वी॰ ओ॰) होता है। पहले सतर्कता और निरीक्षण विभाग मुख्य सतर्कता अधिकारी के नियंत्रण में थे। परन्तु वे दोनों विभाग 01.8.95 से अलग-अलग कर दिए गए हैं और अब इनके प्रमख क्रमशः मुख्य सतर्कता अधिकारी और महाप्रबंधक (निरीक्षण) होते हैं।

Proposal for enforcement of Legal Services Authorities Act

3503. SHRI SANATAN BISI: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether there is any proposal for the enforcement of the Legal Services

Authorities Act in Orissa and other States, where it has not been enforced; and

(b) if so, what are the details thereof

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D. KHALAP) (a) and (b) The Legal Services Authorities Act, 1987 as amended, (excepting Chapter III) has been brought into force on 9th November. 1995. The provision of Chapter III has so far been extended to 12 States namely Andhra Pradesh, Haryana, Himachal Pradesh, Madhya Pradesh. Manipur, Orissa. Punjab, Rajasthan, Sikkim, Uttar Pradesh, West Bengal and National Capital Territory of Delhi. The remaining States Governments are being pursuaded to expeditiously finalise and notify the State Legal Services Authority Rules in the State Gazettes so that the provisions of Chapter III of the Act could be extended to those States as well.

Proposal to call back the pilots who left Indian Airlines and Air India

3504. SHRI KRISHNA KUMAR BIR-LA: Will the Ministe rof CIVIL AVIA TION be pleased to state:

(a) whether Government propose to strengthen the aviation infrastructure by bringing back experienced pilots who left the country's prestigious Air India and Indian Airlines;

(b) if so. the details in this regard;

(c) the number of pilots who left Air India and Indian Airlines during the last three years;

(d) whether in view of the existing Open Sky Policy, government propose to call back the pilots who left, to Indian Airlines and Air India by giving extra benefits; and

(e) if so, the details therefor?

THE MINISTER OF CIVIL AVIATION (SHRI CM. IBRAHIM): (a) and (b) Both, Indian Airlines and Air India have no proposal to take on their strength pilots who have resigned from their services.

(c) The number of pilots who left Air India and Indian Airlines during 1993 to 1995 is 12 and 97 respectively.

(d) No, Sir.

(e) Does not arise.

Centrally sponsored and State Government sponsored Health Programmes in Orissa

3505. SHRI BHAGABAN MAJHI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) what are the Centrally sponsored and State Govermnent sponsored health programmes under implementation in Orissa;

(b) the fund allocation made under those programmes during the Eighth Plan (year-wise);

(c) the achievement made under those programme in that State during these years; and

(d) what are the programme-wise and the year-wise details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI): (a) to (b) A Statement-I showing major National Health Programmes being implemented in Orissa under Centrally Sponsored Schemes and their allocations during 1992-93 to 1996-97 is enclosed. (See below) Besides, there are some State Sector Programmes which are implemented and monitored by the State Govt. directly e.g. Minimum Needs Programme, Vocational Training etc. Allocations (1992-93 to 1996-97) for State Health Sector and for Minimum Needs Programme are given in enclosed Statement-I. (See below)

(c) and (d) A statement showing details of achievements made under these programmes during 1992-93 to 1995-96 is enclosed.